

CENTRAL ELECTRICITY REGULATORY COMMISSION

NEW DELHI

Petition No. 291/TT/2022

Coram:

**Shri Jishnu Barua, Chairperson
Shri Arun Goyal, Member**

Date of Order : 30.05.2024

In the matter of:

Approval under Regulation 86 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and determination of transmission tariff from COD to 31.3.2024 under the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 in respect of 2 Nos. 400 kV line bays at Rangpo GIS Sub-station under "Transmission System for Transfer of Power from generation projects in Sikkim to NR/WR (Part-B)" in the Eastern Region.

And in the matter of:

Power Grid Corporation of India Limited,
SAUDAMINI, Plot No-2,
Sector-29, Gurgaon-122 001 (Haryana).

.....Petitioner

Versus

1. Bihar State Power (Holding) Company Limited,
Vidyut Bhawan, Bailey Road,
Patna - 800001.
2. West Bengal State Electricity Distribution Company Limited,
Bidyut Bhawan, Bidhan Nagar,
Block DJ, Sector-II, Salt Lake City,
Calcutta - 700091.
3. Grid Corporation of Orissa Limited,
Shahid Nagar, Bhubaneswar - 751007.
4. Damodar Valley Corporation,
DVC Tower, Maniktala,
Civic Centre, VIP Road, Calcutta - 700054.



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5. Power Department,
Govt. of Sikkim, Gangtok - 737101.
6. Jharkhand State Electricity Board,
In Front of Main Secretariat,
Doranda, Ranchi – 834002.
7. Teesta Valley Power Transmission Limited,
2nd Floor, Vijaya Building,
17, Barakhamba Raod, Connaught Place,
New Delhi – 110001.
8. Teesta Urja Limited,
02nd Floor, Vijaya Building,
17, Barakhamba Raod, Connaught Place,
New Delhi - 110001.

...Respondent(s)

For Petitioner : Ms. Swapna Seshadri, Advocate, PGCIL
Ms. Neha Garg, Advocate, PGCIL
Ms. Surbhi Gupta, Advocate, PGCIL
Shri S.S Raju, PGCIL
Shri D.K. Biswal, PGCIL
Shri Ved Rastogi, PGCIL
Shri Zafrul Hassan, PGCIL
Shri Amit Yadav, PGCIL

For Respondent: None

ORDER

The instant petition has been filed by Power Grid Corporation of India Limited for the determination of tariff of two 400 kV line bays at Rangpo GIS Sub-station (hereinafter referred to as the “transmission asset”) under “Transmission System for Transfer of Power from generation projects in Sikkim to NR/WR (Part-B)” (hereinafter referred to as the “transmission project”) in the Eastern Region under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 (hereinafter referred to as “the 2019 Tariff Regulations”) of the period from COD to 31.3.2024.



2. The Petitioner has claimed the tariff for the LILO line associated with the instant transmission asset, i.e., the two 400 kV line bays at Rangpo GIS Sub-station, in two other petitions. The Petitioner has claimed the tariff for the LILO of the second circuit of Teesta III-Kishanganj 400 kV DC (Quad Moose) line at Rangpo in Petition No.337/TT/2022 and the LILO of Teesta III-Kishanganj Line (LILO-I) at Rangpo in Petition No.382/TT/2020. The Commission did not grant tariff for the LILO of Teesta III-Kishanganj Line (LILO-I) at Rangpo in Petition No.382/TT/2020 and vide order dated 14.11.2023, directed the Petitioner to claim the tariff for the bays and the LILO in one petition. The relevant portion of the order dated 14.11.2023 in Petition No.382/TT/2020 is extracted hereunder:

“23. It is observed that the Petitioner has claimed tariff for the elements/assets associated with the LILO of 400 kV D/C Teesta-III-Kishanganj at Rangpo Sub-station in three different petitions. We are of the view that all the transmission assets/elements associated with the LILO of 400 kV D/C Teesta-III-Kishanganj at Rangpo Sub-station should be dealt together in one petition so that we are able to take a comprehensive view. Accordingly, we are not inclined to grant tariff for Asset-19 of the instant petition in this order. The same will be dealt in Petition No. 337/TT/2022, wherein the Petitioner has claimed the tariff for balance portion of LILO of Teesta-III-Kishanganj at Rangpo Sub-station. The Petitioner is directed to submit the bifurcation of capital cost of each circuit of LILO of Teesta-III-Kishanganj at Rangpo Sub-station alongwith each bay associated with LILO of Rangpo Sub-station. The Petitioner is further directed to claim the transmission charges of the transmission elements covered in Petition No. 291/TT/2022 also, besides Asset-19 in the instant petition, in Petition No 337/TT/2022. Accordingly, we will issue a combined order in Petition No.291/TT/2022 and Petition No.337/TT/2022.”

3. Petition No.291/TT/2022 and Petition No.337/TT/2022 were heard on 6.2.2024, and the learned counsel for the Petitioner requested the Commission to permit it to amend the said petitions to comply with the directions of the Commission in an order dated 14.11.2023 in Petition No.382/TT/2020, which was allowed by the Commission. The relevant extract of the RoP dated 6.2.2024 is as follows:



“Learned counsel for the Petitioner submitted that the Petitioner had claimed the transmission tariff in respect of LILO of Teesta-III-Kishanganj Line (LILO-I) at Rangpo and associated bays at Rangpo (i.e. Asset-19 in Petition No. 382/TT/2020). She further submitted that the Petitioner claimed transmission charges for the assets associated with LILO of both circuits of Teesta-III-Kishanganj 400 kV D/C at Rangpo and associated bays at Rangpo in two other petitions, namely, in Petition Nos. 291/TT/2022 and 337/TT/2022. She submitted that the Commission, in an order dated 14.11.2023 in Petition No. 382/TT/2020, did not grant a tariff for Asset-19, observing that all the transmission assets/elements associated with LILO of 400 kV D/C Teesta-III-Kishanganj at Rangpo Sub-station should be dealt together in one petition so that a comprehensive view may be taken. In view of the Commission’s order dated 14.11.2023 in Petition No. 382/TT/2020, she prayed that the Petitioner may be allowed to amend Petition Nos. 291/TT/2022 and 337/TT/2022.

3. After hearing the Petitioner, the Commission allowed the request of the Petitioner for amendment of Petition Nos. 291/TT/2022 and 337/TT/2020 (sic.337/TT/2022) and directed to file amended petitions by 15.3.2024....”

4. During the hearing on 29.4.2024, the learned counsel for the Petitioner submitted that as per the directions of the Commission in the above referred RoP dated 6.2.2024 and the order dated 14.11.2023 in Petition No. 382/TT/2020, the Petition No. 337/TT/2020 has been amended and the tariff for the two 400 kV line bays at Rangpo GIS Sub-station, claimed in the instant Petition No. 291/TT/2022, is now claimed in Petition No. 337/TT/2022.

5. The tariff for the two 400 kV line bays at Rangpo GIS Sub-station is now claimed in the amended Petition No. 337/TT/2022, and nothing survives in Petition No. 291/TT/2022.

6. Accordingly, Petition No. 291/TT/2022 is disposed of in terms of the above discussions.

**sd/-
(Arun Goyal)
Member**

**sd/-
(Jishnu Barua)
Chairperson**

